

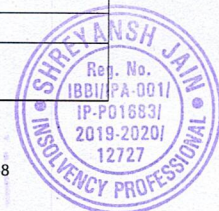
FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****MIDAS PETROCHEM PRIVATE LIMITED OPERATING IN TRADING POLY VINYL CHLORIDE (PVC) RESIN, AT MUMBAI**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Midas Petrochem Private Limited CIN: U51103MH2012PTC237557 PAN: AAICM2826M
2.	Address of the registered office	Office No.109, Avon Arcade Dasharatlal Joshi Road, Vile Parle West, Mumbai – 400057, Maharashtra
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	There are no Fixed Assets of Corporate Debtor.
5.	Installed capacity of main products/ services	Company is engaged into Trading activities
6.	Quantity and value of main products/ services sold in last financial year	As per the information from the Erstwhile Management, the Business operations of the Corporate Debtor are shut since 21-22. Further, the financial statements of last year for Corporate Debtor are not provided and an application has been filed against the suspended members of the Board under Section 19(2) of the Code for Non-Cooperation.
7.	Number of employees/ workmen	Nil (As per the information received from Management)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The same can be obtained by the Prospective Resolution Applicants from cirp.midaspetrochem@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The same can be obtained by the Prospective Resolution Applicants from cirp.midaspetrochem@gmail.com
10.	Last date for receipt of expression of interest	28.03.2025
11.	Date of issue of provisional list of prospective resolution applicants	07.04.2025
12.	Last date for submission of objections to provisional list	12.04.2025
13.	Date of issue of final list of prospective resolution applicants	22.04.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27.04.2025
15.	Last date for submission of resolution plans	27.05.2025
16.	Process email id to submit Expression of Interest	cirp.midaspetrochem@gmail.com

SHREYANSH
JAIN

Digitally signed by
SHREYANSH JAIN
Date: 2025.03.12 13:19:48
+05'30'



CA IP Shreyansh Jain

For Midas Petrochem Private Limited

Reg No. IBBI/PA-001/IP-P-01683/2019 -2020/12727

Validity for Authorisation of Assignment: June 30, 2025

Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.

Process Specific Email Id for correspondence: cirp.midaspetrochem@gmail.com

Date: 12/03/2025

Place: Jodhpur

Registered Office:- Axis Bank Limited, "Trishul", 3rd Floor, OppSamartheshwar Temple, Near Law Garden Ellisbridge, Ahmedabad - 380006.

Branch Address :- Axis Bank Ltd. 5th Floor, Gigaplex, NPC - 1, TTC Industrial Area, Mugalsan Road, Airoli, Navi Mumbai - 400 708.

RULE 8 (1) POSSESSION NOTICE (For Immovable Property)

Whereas the Authorized Officer of Axis Bank Ltd., under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (herein referred as "said Act") & in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, has issued Demand Notice as mentioned below, under Section 13 (12) of the said Act, calling upon the concerned Borrowers/Guarantors/Mortgagors/Guarantors, as per details given below, to repay the amounts mentioned in the respective Notices within 60 days from the date of the respective notice.

Table with columns: Sr. No., Name / Address of the Borrowers/Co-borrowers /Mortgagors/Guarantors, Outstanding Amount (Rs.), Date of Demand Notice, Date of Possession. Contains 4 entries for various loans and properties.

Date: 07-03-2025, 11-03-2025, 12.03.2025
Place: Dombivli, Andheri West, Malad West, Atgaon

Authorized Officer, Axis Bank Ltd.

Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001. Phone:- 011-23357171, 23357172, 23705414, Website:- www.pnbhousing.com

Finance Limited Thane Branch :-PNB Housing Finance Limited 2nd Floor, Dev Corpora, Cadbury Junction, Khopat, Thane, Maharashtra, PIN - 400066.Navi Mumbai Branch :- PNB Housing Finance Limited 5th Floor, Flat No. 508-509, Persipolis Building, Sector-17, Vashi, Navi Mumbai, Maharashtra-400703.

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE 02.03.2025.

We, the PNB Housing Finance Limited (hereinafter referred to as "PNBHFL") had issued Demand notices U/s 13(2) of Chapter III of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing (NPA) Assets as per the Reserve Bank of India National Housing Bank guidelines due to non-payment of instalments/interest. The contents of the same are the details committed by you in the payment of instalments of principals, interest, etc. Further, with reasons, we believe that you are evading the service of Demand Notice hence we are doing this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL, within a reasonable period of 60 days from the date of publication of this demand notice the amount of outstanding dues together with all costs, charges and expenses incurred by us in connection with this publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. FURTHER, you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the addressed secured assets.

Table with columns: Loan Account No., Name/Address of Borrower and Co-Borrower(s), Property (ies) Mortgaged, Date of Demand Notice, Amount Owed as on the date of Demand Notice. Contains multiple entries for various loans and properties.

Authorized Officer, (M/s PNB Housing Finance Ltd.)

अपना सहकारी बँक लि. APNA SAHAKARI BANK LTD. MULTI-STATE SCHEDULED BANK

Apna Bank Bhavan, Dr. S. S. Rao Road, Parel, Mumbai - 400 012, E-mail: admin@apnabank.co.in, Website : www.apnabank.co.in Phone No. : 2410 4861 /62

PUBLIC NOTICE

Notice is hereby given that owner APNA SAHAKARI BANK LTD., A Multistate Co-operative Bank Regd. under MCSA Act 2002 having its Registered Office at Agra Bazar, 106-A, Govindji Keni Road, Naigaon, Mumbai-400014 and Corporate Office at: Apna Bank Bhavan, Dr. S. S. Rao Road, Parel, Mumbai-400 012 is undergoing for redevelopment and Convey of below mentioned property.

Any Developer interested for redevelopment, convey of below mentioned Property may submit their proposal at our above mentioned corporate office address within 7 days from this notice. Description of the Property: Piece of Parcel of land admeasuring 651.25 sq. meters lying and being at C. S. No. 112 of Parel Sewree Division along with structure thereon known as Apna Bank Bhavan, Dr. S. S. Rao Road, Parel, Mumbai-400 012. Date : 12.03.2025 Place : Mumbai Interim Chief Executive Officer

PUBLIC NOTICE

NOTICE is hereby given to the public that we are investigating the title of (1) AMAR GUPTA, (2) SUSHMA GUPTA AND (3) ASHISH GUPTA to the premises more particularly described in the Schedule hereunder written ("Premises").

ALL PERSONS having any right, title, share, claim or interest against or in respect of the Premises or any part thereof by way of sale, exchange, lien, charge, mortgage (equitable or otherwise), gift, trust, bequest, inheritance, possession, lease, sub-lease, license, assignment, tenancy, license, charge, easement, partition, settlement, encumbrance, exchange, family or any other arrangement/compromise/settlement, guarantee, right of prescription or pre-emption or under any Agreement or Deed or other disposition or under any lis pendens, injunction, attachment, decree, order or award passed by any Court of Law, Tribunal, Revenue or Statutory Authority or Arbitration or otherwise, possession, power of attorney, security interest, share, testamentary instrument, transfer or trust or under any agreement, collaboration or deed, agreement to sell, memorandum of understanding, letter of intent, advance payment, document, understanding or writing for whatever reason or otherwise howsoever, are hereby requested to notify the same in writing to us with supporting documentary evidence at objections@veritaslegal.in and at the address mentioned hereinbelow within 14 (fourteen) days from the date hereof failing which, the claim or claims, if any, of such person or persons will be considered to have been waived and/or abandoned for all intents and purposes and not binding in any manner whatsoever. SCHEDULE REFERRED TO HEREINABOVE (Description of the Premises)

80 (Eighty) fully paid-up shares of Rs. 50/- (Rupees Fifty only) each, aggregating to Rs. 4,000/- (Rupees Four Thousand only) bearing distinctive Nos. 561 to 640 (both inclusive) represented by share certificate bearing No. 8 issued by the Nav Alka Co-operative Housing Society, together with the beneficial right, title, share and interest to possess, use and occupy the residential flat bearing no. 7, having carpet area of 897 square feet on the Ground Floor in the building known as 'Nav Alka', situated on all that piece and parcel of land admeasuring 1,379.61 square meters bearing Plot No.24 corresponding to Cadastral Survey No. 883 of Worli Division, Khan Abdul Gaffar Khan Road, Worli Sea Face, Mumbai 400 018. Dated this 13th day of March, 2025

For Veritas Legal Advocates & Solicitors Sd/- Vineet Nalawalla, Partner objections@veritaslegal.in Forbes Building, 1st Floor, Charanjit Rai Marg, Fort, Mumbai 400001

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR MIDAS PETROCHEM PRIVATE LIMITED OPERATING IN TRADING POLY VINYL CHLORIDE (PVC) RESIN, AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with columns: RELEVANT PARTICULARS, 1 Name of the corporate debtor along with PAN & CIN/ LLP No., 2 Address of the registered office, 3 URL of website, 4 Details of place where majority of fixed assets are located, 5 Installed capacity of main products/services, 6 Quantity and value of main products/ services sold in financial year, 7 Number of employees/ workmen, 8 Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL, 9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL, 10 Last date for receipt of expression of interest, 11 Date of issue of provisional list of prospective resolution applicants, 12 Last date for submission of objections to provisional list, 13 Date of issue of final list of prospective resolution applicants, 14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants, 15 Last date for submission of resolution plans, 16 Process email id to submit EOI

CAIP Shreshya Jain For Midas Petrochem Private Limited Reg No. IBBI/PA-001/1P-P-01683/2019 -2020/12721 Validity for Authorisation of Assignment: June 30, 2025 Correspondence Address: Finwin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400058. Process Specific Email Id for correspondence: cirp.midaspetrochem@gmail.com

MUMBAI BUILDING REPAIR AND RECONSTRUCTION BOARD (Unit of MHADA)

TENDER NOTICE The Ex. Engineer E-1 Div. of Mumbai Building Repairs and Reconstruction Board invite sealed tenders in B-1 form (percentage rates) from Labour Co operative Society registered with MHADA/ PVVDD/Under appropriate class with DDR Class in Mumbai City District of appropriate Classes as shown in column No. 9 for repair works of building as under.

Table with columns: Sr. No., Name of work, Amount put to tender in Rs., Earnest money in Rs., Security Deposit, Cost of Blank Tender in (Including GST), Date of issue of blank tender, Date & time of receipt of sealed tender, Time limit, Class of Contractor. Contains 4 entries for various repair and reconstruction work.

1. In case of the rates quoted below the estimated Tender cost, the L1 (1s lowest) bidder should have to submit Additional Performance Security Deposit within 8 days after date of opening tender. If he failed to submit the Additional Performance Security Deposit then L2 (2nd lowest) bidder will be asked and if the L2 is agree to carry out the work below % than L1 quoted Rate; ruin his offer will be accepted. For more information please refer Detail Tender notice.

MHADA - Leading Housing Authority in the Nation CPRO/A/166

Government of Maharashtra Office of Executive Engineer, NandurMadhmeshwar Project Division, Nashik Address : Opposite Ved Mandir, Trambak Road, Nashik Email ID - nmpdnsk@gmail.com, Telephone No. 0253-2572504

E Tender Notice No. 14 /2024-25

Executive Engineer, Nandur Madhmeshwar Project Division, Nashik on behalf of the Governor of state of Maharashtra invites online e-tender from the competent contractor. Tender Documents is available on Govt. website http://mahatenders.gov.in can vbe downloaded from this website. All official information is respect or detailed tender and e-tendering are available on Govt. website http://mahatenders.gov.in as well as on the Notice board of Division office.

Executive Engineer, Nandur Madhmeshwar Project Division, Nashik reserve the rights to accept or reject the tender. Conditional tender not accepted. Any change in this notice, if made, will be notified on the Govt. website http://mahatenders.gov.in

Table with columns: Sr. No., Name of Work, Estimated Cost of Tender, Class of Contract Bidder, e-Tender Available Period : Date, e-Tender Opening Date. Contains 1 entry for Surveying of Modernised Borkhind Dam and Distribution System of Tal. Sinnar, PDN, Rising Main and related works under Damanganga-Vaitarha-Godavari River link project

No. NMPD/AB-1/873/2025 Nandur Madhmeshwar Project Division, Nashik Date - 07/03/2025 Sd/- Executive Engineer Nandur Madhmeshwar Project Division, Nashik DGIPR 2024-25/7051

BRIHANMUMBAI MUNICIPAL CORPORATION Mahatender Portal Link

Table with columns: Department, Division, Tender Reference Number, Subject, Sale of Tender, Website, Communicating Officer. Contains details for Chief Engineer (Sewerage Operation) Executive Engineer Mechanical (Sew.) W. S. Tender Reference Number 1) 2025_MCGM_1159641_1 2) 2025_MCGM_1159827_1 Subject 1) Repair work of fine bar screen and control panel at Malad WWTF. 2) Work of operation & Comprehensive maintenance of Charkop STP. Sale of Tender From 13.03.2025 To 20.03.2025 Time 11.00 Hrs. To 21.03.2025 Time 04.00 Hrs. Website https://mahatenders.gov.in Henceforth Any Corrigendum or Addendum will be publish on BMC portal / Mahatender Portal Link site only

PRO/2797/ADV/2024-25 Fever? Act now see your doctor for correct & complete treatment

INDIAN OVERSEAS BANK Asset Recovery Management Branch

Maker Tower E, 5th Floor, Cuffe Parade, Mumbai-400005 PHONE : 022-22174117, 022-22174111

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF MOVABLE/IMMOVABLE PROPERTIES

Sale of movable property Hypothecated to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002).

whereas, the Authorized Officer of Indian Overseas Bank has taken symbolic possession of the following properties pursuant to the notice issued under Section 13(2) of the Security Interest (Enforcement) Rules 2002 in the following loan account with right to sell the same on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" for realization of Bank's dues plus interest & costs as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realize the Bank's dues by sale of the said properties. The sale will be done by the undersigned through e-auction platform provided at the Web Portal https://ebkgray.in/eaction-psb. Name & address of the Borrower : M/s Rishraj Filaments Ltd. 12, Shanti Kutir, Marine Drive, Mumbai-400020 Names and address of the Guarantors : Mrs. Shilpi Chitkara 12, ShantiKutir, Marine Drive, Mumbai-400020 (Guarantor/Legal heirs of late Rajiv P Chitkara) M/S Rajiv Chitkara HUF 12, ShantiKutir, Marine Drive, Mumbai-400020 Mr. Rihraj Chitkara 12, Shanti Kutir, Marine Drive, Mumbai-400020 (Guarantor/Legal heirs of late Rajiv P Chitkara) M/S Rishraj Trading and Investments Pvt. Ltd., 12, Shanti Kutir, Marine Drive, Mumbai-400020 M/S Shankardas Prannath Surgicals Pvt. Ltd. 12, Shanti Kutir, Marine Drive, Mumbai-400020

Date of NPA : 31.12.2010 Date of Demand notice : 28.09.2012 Dues claimed in Demand Notice : Rs 4,71,59,135.40 as on 01.12.2010 of our worli branch together with further interest and other charges Date of symbolic possession notice : 20.12.2012 Dues claimed in symbolic possession Notice : Rs. 4,71,59,135.40 as on 01.12.2010 of our worli branch and Rs.28,09,74,534.63 as on 01.01.2011 of our Mandvi branch together with further interest and other charges.

*Outstanding dues of Local Self Government (Property Tax, Water sewerage, Electricity Bills etc.) : Bank has not received any claim. Purchaser/Successful Bidder has to ascertain the dues from the concerned authorities/society and has to bear in full. SCHEDULE OF PROPERTIES/RESERVE PRICE AND EARNEST MONEY DEPOSIT

Table with columns: Property details, Reserve Price excluding 1% TDS (in Rs), EMD (in Rs.). Contains 2 entries for properties at 44/2/B and 45/2.

Table with columns: OLD Survey No, Area as per our mortgage document, New Survey nos., New Area. Contains 2 entries for properties at 44/2/B and 45/2.

situated at Kumbhivli, Taluka Khalapur, District Raigad, within the limits of Grampanchayat Kumbhivli, Panchayat Samiti Khalapur, Sub Registrar of Assurances Karjat and within the registration District Raigad in the name of Rishraj Filaments Ltd. admeasuring 9570 sq.mtrs.*

*Sale of these 02 survey numbers now permitted as Hon'ble High Court of Bombay order dated 08.05.2024 in writ petition no 2206 of 2023 as "The mutation entry recorded on behalf of state on the property (mentioned above) are quashed and set aside, restoring the name of the petitioner (i.e. Indian Overseas Bank) as the mortgagee.

DETAILS OF AUCTION Date and time of e-auction 28.03.2025 between 11:00 AM to 01.00 PM with auto extension of ten minutes each till sale is completed at the platform of https://ebkgray.in/eaction-psb

EMD Remittance As stated in terms & condition at our web portal www.ioib.in and https://ebkgray.in/eaction-psb

Bid Multiplier Rs. 1,00,000/- (Rupees One Lakh Only)

Inspection of Property On prior appointment Submission of online application for bid with EMD 17.03.2025 onwards

Last date for submission of online application for BID with EMD Prior to E-auction

Known Encumbrance if any Nil as per our records

*TDS to be borne by the successful purchaser *Bank's dues have priority over the Statutory dues. *Bidders has to bid above the reserve price as per the proposed bid multiplier.

For terms and conditions Please visit : (1) https://ebkgray.in/eaction-psb (2) www.ioib.in (3) Tel. : 022-35119451 IJlavarasan R. Chief Manager (Authorised Officer) Indian Overseas Bank Date : 12.03.2025 Place : Mumbai

